

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER :
PETITION NUMBER : CP/467/IB/2017P
NAME OF THE APPLICANT : TIRUPUR SURYA TEXTILES PVT LTD
UNDER SECTION : 10 RULE 7

S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM		

R. Imayavelumbar.
V.M. KARTHIK.
(Ramalingam Associates)

(Respondent /
financial creditor)

R. S. S. S.
V.M. KARTHIK

S.R. RAJA GOPAL
ROHAN RAJASEKARAN

Counsel for
Applicant

R. S. S. S.

ORDER

Counsels for both the parties are present. Counsel for State Bank of India has submitted one letter written to the Office of the Counsel stating therein that the Bank is not going to publish the sale notice in the newspapers and deferred the sale process in view of the order passed by this Bench. The letter is placed on record. However, Counsel representing the State Bank of India submitted that time be granted for filing counter. The order dated 25.09.2017 is extended with the specific direction to the State Bank of India not to proceed with the sale of the assets of the guarantor as per the schedule of properties attached with the Application. Put up on **25.10.2017 at 10.30 A.M.**

- Sd -

MEMBER (TECHNICAL)
ghk

- Sd -

MEMBER (JUDICIAL)